

Sl.No.	State	2016-17	2017-18	2018-19*
29.	Rajasthan	3.87	3.00	0.23
30.	Sikkim	0.00	0.02	0.00
31.	Tamil Nadu	0.20	1.22	0.13
32.	Telangana	0.16	0.64	0.02
33.	Tripura	6.08	0.42	0.26
34.	Uttar Pradesh	0.50	4.20	0.08
35.	Uttarakhand	0.15	0.33	0.03
36.	West Bengal	1.79	3.81	0.73
ALL INDIA (INCLUDING NOT SPECIFIED)		22.66	38.90	2.42

* Till 30-06-2018.

Scheme for welfare of migrant persons

†918. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a large number of persons migrate from Bihar to other States in search of employment on daily basis;

(b) if so, whether Government has any data to find out the number of residents from Bihar migrating to other States in search of employment;

(c) whether Government has any scheme for welfare of the members of family of migratory labourers which could take care of their basic needs like education and health, etc.; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir. However no such data is maintained Centrally.

(c) and (d) In order to safeguard the interest of the Migrant workers the Central Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, *inter alia*, provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. The Government has also enacted the Unorganized Workers Social Security Act, 2008 to provide for the

† Original notice of the question was received in Hindi.

welfare of unorganized workers on matters relating to: life and disability cover, health and maternity benefits; old age protection and any other benefit as may be determined. Under the Right to Education Act, all children below the age of fourteen years have a right to compulsory free education. The Central Government has launched the National Health Protection Scheme (Ayushman Bharat) which will cover 10 crore poor and vulnerable families providing coverage up to 5 lakh rupees per family per year for secondary and tertiary care hospitalization. These schemes will also cater to the eligible migrant workers.

Number of labourers engaged in building and other construction works

919. SHRI AMAR SHANKAR SABLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the estimated number of labourers engaged in building and other construction works in the country;

(b) whether only a small percentage of labourers engaged in building and other construction works have registered themselves with the Welfare Boards;

(c) if so, details thereof and reasons therefor;

(d) whether Government has carried out major amendments in laws related to labourers engaged in construction works so as to provide benefits to maximum labourers and if so, details thereof; and

(e) whether said amendments are likely to facilitate effective implementation of relevant Acts by the Union and State Governments expeditiously and if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) As per estimates of National Sample Survey (2011-2012), there are about 5 crore building and other construction workers in the country.

(b) and (c) The building and other construction workers are registered by the States/UTs through their State Building and Other Construction Workers' Welfare Board under Section 12 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996. As per the information received from States/UTs, the approximate number of building and other construction workers registered as beneficiaries upto 31.03.2018 is 3.06 crores.

(d) and (e) Amendment in the provisions of the laws is a continuous process